

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original Application No. 134 of 2017 (SZ)

Thiru.M.Ravichandran
& others

...Applicants

Vs

Joint Commissioner,
Arulmigu Dhandayuthapani Swamy Thirukovil,
Palani – 624 601 & 9 others.

...Respondents

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Filed by
Thiru. C. Kasirajan,
Advocate, Chennai.

INTERIM REPORT ON DIRECTIONS ISSUED BY THE HON'BLE NATIONAL GREEN TRIBUNAL (SZ) CHENNAI ORDER DATED 26.03.2021 FOR THE APPLICATION NO.134 OF 2017 FILED BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL (SZ) CHENNAI FILED BY THIRU.M.RAVICHANDRAN, TMT.R.VIJAYALAKSHMI AND THIRU C.RAJENDRAN OF PALANI, DINDIGUL DISTRICT

Submitted to the Hon'ble NGT, Thiru.M.Ravichandran, ,(1stapplicant) Tmt. R.Vijayalakshmi(2nd applicant) and Thriu.C.Rajendran (3rd applicant) of Palani have filed an application vide No.134 of 2017 before Hon'ble NGT, Chennai against discharge of domesticwaste water into their agricultural lands located at S.No 820/1B & 822/1B (1stapplicant) S.F.No.820/2B & 822/2B (2nd applicant) and S.F.No 835 (3rd applicant) generated from the toilets and bathrooms located in the Tourist bus stand owned by Arulmigu Dhandayuthapani Swamy Thirukovil, Palani and also against construction of hotel namely M/s.S.P. Properties (KandhaVilas) near to the applicants agricultural lands. The above application was filed against the following respondents

1. Joint Commissioner,
ArulmiguDhandayuthapaniSwamyThirukovil,
Palani – 624 601.
2. Commissioner
Sivagiripatty Panchayat,
Palani Taluk
3. Commissioner
Municipal office,
Palani – 624 601.
4. Commissioner
H.R & C.E
Nungambakkam High Road,
Chennai – 600 034.
5. The Secretary,
Local Administration,
Chennai.
6. The Secretary,
Panchayat,
Secretariat,
Chennai.

treatment system. At present there is no question of discharge of waste water into the petitioners land.

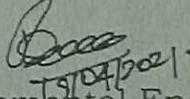
Further Hon'ble NGT in its order dated: 26.03.2021 directed the TNPC Board to file report on environmental damage caused to the applicants land. DEE of TNPC Board dated 08.04.2021 visited the questionable land in Palani and he observed the same statusquo which mentioned in the earlier report that the soil test could not be conducted due to stagnation of water in the properties of the applicant.

So, due to heavy rains for the period upto March 2021, till date the water logging in the petitioner's land is not yet drained. So, soil test samples could not be conducted due to stagnation of water in the property of applicant.

Due to the above mentioned reasons it is requested to give further more six months times to analysis the soil sample and to identify the pollution load of questionable land..

End of report

HUMBLY SUBMITTED TO THE HONORABLE NATIONAL GREEN TRIBUNAL.


District Environmental Engineer,
TNPC Board, Dindigul.

**Toilets and Bathrooms is located in the Tourist Bus Stand owned by Arulmigu
Dhandayuthapani Swamy Thirukovil, Palani**



